

SUPREME COURT OF INDIA

S. Sethurathinam Pillai

Vs.

Barbara alias Dolly Sethurathinam

(K. S. Hegde, J. C. Shah, I. D. Dua, A. N. Ray and A. N. Grover JJ.)

25.03.1970

ORDER

The Text below is only a summarized version of the order pronounced

In this case, appeal has been filed under Section 488 of the Cr. PC for payment of maintenance to Mary Anne. Allowing the appeal, the Court remitted the case back to High Court with direction to decide the case as to validity of marriage between a Hindu male and Christian Male.